COURT NO.12

SECTION II-B

SUPREME COURT OF INDIA RECORD OF PROCEEDINGS

Criminal Appeal No(s). 1000/2011

KULDEEP @ MONU & ANR.

Appellant(s)

VERSUS

THE STATE OF HARYANA Respondent(s) - PERMISSION IA No. 20421/2019 Т0 FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES) WITH Crl.A. No. 999/2011 (II-B) Crl.A. No. 1701/2011 (II-B) Crl.A. No. 724/2017 (II-B) Date : 17-02-2020 These matters were called on for hearing today. CORAM : HON'BLE MR. JUSTICE SANJAY KISHAN KAUL HON'BLE MR. JUSTICE K.M. JOSEPH For Appellant(s) Mr. Neeraj Kumar Jain, Sr. Adv. Mr. Sanjay Singh, Adv. Mr. Aniket Jain, Adv. Mr. Umang Shankar, AOR For Respondent(s) Mr. Anil Grover, AAG Mr. Deepak Thukral, Adv. Mr. Satish Kapoor, Adv. Dr. Monika Gusain, AOR Mr. Vishwa Pal Singh, AOR UPON hearing the counsel the Court made the following ORDER

The position is alarming!

On a conspectus of the data of the State what emerges is that the total number of proclaimed offenders is 6,428, the persons who have jumped bail are 27,087 and persons who have jumped parole are 145.

The aforesaid position is sought to be explained by stating that often these persons are absconding across the geographical boundaries of Haryana State but then, we are of the view that there should be inter-State cooperation in this behalf to apprehend such persons. What is being proposed is that a national portal dedicated to such persons accessible to general public will be created showing the details of all such accused.

We expect prompt action in this behalf and the DGP, Haryana should take steps to establish cooperation with the neighbouring States because in any case, such a problem would be existing even qua the neighbouring States.

We would like to see some development in this behalf by the next date.

Insofar as the absconding appellant is concerned, it is stated that 49 raids have been made by so far the person has not been apprehended and effort is on to apprehend Rajesh Kumar @ Mogli.

Learned counsel submits that the family of the convict are staying at Mundka in Delhi. The Police authorities of Delhi will render all assistance to the police to the State of Haryana for apprehending the convict.

In the first instance, to facilitate a national portal, let notice issue to the Union of India through the Ministry of Home Affairs who may depute a counsel to assist us in this behalf whereafter the Union of India can itself take up the issue with the State Governments.

List after six weeks.

(ANITA RANI AHUJA) COURT MASTER (ASHA SUNDRIYAL) AR CUM PS

2